

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 283/2001

DATE OF ORDER : 11.11.2002

Kanhaiya Lal son of Shri Chela Ram aged about 47 years, at present working on the post of Clerk in the office of Deputy Controller of Stores (Dy. COS), Western Railway, Ajmer, resident of Ajmer.

Applicant.

VERSUS

1. The Union of India through the General Manager, Western Railway, Churchgate, Mumbai.
2. The Deputy Controller of Stores, Western Railway, Ajmer Division, Ajmer.

Respondents.

Mr. P.V. Calla, Counsel for the applicant.

Mr. U.D. Sharma, Counsel for Respondent No. 1.

Mr. R.G. Gupta, Counsel for respondent No. 2.

CORAM

Hon'ble Mr. G.C. Srivastava, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER

PER HON'BLE MR. G.C. SRIVASTAVA, MEMBER (ADMINISTRATIVE)

In this OA, the applicant who was working as LDC, was reverted for not passing the typing test has prayed that the order dated 3.2.1997 (Annexure A/3) be declared illegal. He has also requested that some more chances be given to the applicant for passing the typing test.

2. The learned counsel for the respondents submits that the applicant was given several chances for passing the typing test but he could not clear the test.

3. The learned counsel for the applicant submits that OA may be disposed of with the direction that the representation of the applicant to be given by him may be considered by the respondents and appropriate order be ~~given~~ passed


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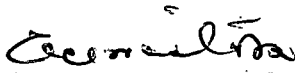
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4. In the circumstances, it is directed that applicant shall make representation to this effect within a period of fifteen days of receipt of a copy of this order which the respondents shall consider and pass an appropriate order under intimation to him within one month thereafter.

5. With the above direction, this OA stands disposed of. No order as to costs.


(M.L. CHAUHAN)
MEMBER (J)


(G.C. SRIVASTAVA)
MEMBER (A)